

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-59-2020**

Mrs. Ana Rosa Fernandes ... Petitioner
Versus
Corporation of City of Panaji & Ors. ... Respondents

Mr. Rohit Bras De Sa, Mr. A. Rodrigues and Ms. V. Shet, Advocates for the Petitioner.

Mr. A. D. Bhohe, Advocate for Respondent No.1.

Mr. H. D. Naik, Advocate for Respondent No.3.

Mr. D. Pangam, Advocate General with Mr. V. Sardesai, Additional Government Advocate for Respondent No.4.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 26th June, 2020

P.C.

Heard Mr. De Sa, learned counsel for the Petitioner. Mr. D. Pangam, learned Advocate General appears for Respondent No.4. Mr. H. D. Naik appears for Respondent No.3 and Mr. Bhohe appears for Respondent No.1.

2. Issue notice to Respondent No.2, returnable on 30th June, 2020. In addition to the usual mode of service the private service is permitted. The Petitioner to file affidavit of service. Notice to indicate

that this petition will be disposed of finally at the stage of admission on the next date.

3. Leave is granted to the Petitioner to implead the Greater Panaji Planning and Development Authority as Respondent No.5. Amendment to be carried out forthwith. Mr. H. D. Naik accepts service on behalf of newly impleaded Respondent No.5.

4. The Respondent No.5 is directed to dispose of the Petitioner's application dated 29th August, 2012, which was addressed to Respondent No.3 as expeditiously as possible and in any case within a period of six weeks from today on its own merits and in accordance with law.

5. Until the next date, there shall be restraint on execution of the demolition order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

at*